

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.418**

**IA/1069/ND/2024 IA/907/ND/2024 IA/1133/ND/2021**  
**IA/2218/ND/2021 IA/1577/ND/2022 in IB/177/ND/2019**

**IN THE MATTER OF:**

Integrated Batteries India Pvt Ltd	...	Applicant
Versus		
Mainframe Energy Solution Pvt Ltd	...	Respondent

**Under Section 9 (IBC) Code, 2016**

**Order delivered on 01.07.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant           :  
For the Respondent        :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to paucity of time, the matter is adjourned to **24.07.2024**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**